

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
IB-396/ND/2022  
IA/4795/2022

**IN THE MATTER OF:**

**Canara Bank**

**...PETITIONER**

**Vs.**

**Ms. Anita Daing**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 12.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Ankur Mittal and Mr. Jayesh  
Gupta, Advs.

**For the RP**

: Mr. Vivek Parti, RP

**For the Respondent**

:

**ORDER**

**IA/4795/2022**

Ld. counsel on behalf of the Resolution Professional is present. Personal Guarantor has already been set *ex parte* vide order dated 22.05.2024. List the matter for consideration of the report on **06.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**